

**Central Administrative Tribunal
Principal Bench**

**CP No.259/2016
OA No.330/2013**

New Delhi, this the 21st day of October, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. V. N. Gaur, Member (A)**

Shri T. J. Geevarghese
S/o Shri P. T. John,
R/o C-7/701, PWO,
Sector 43,
Gurgaon (Haryana). ... Applicant.

(By Advocate : Shri Ajesh Luthra)

Versus

Shri C. Rajasekhar
Director General
Indian Council for Cultural Relations
(Ministry of External Affairs)
Azad Bhawan,
Indraprastha Estate,
New Delhi-2. ... Respondents.

(By Advocate : Shri D. S. Mahendru)

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman :

Shri D. S. Mahendru, learned counsel for the respondents has filed an affidavit, wherein in para 4 it is stated that the Ministry of External Affairs has indicated that the review DPC will be held on 28.10.2016. This Tribunal vide judgment dated 29.05.2015 in OA No.330/2013 issued following directions:-

- “(i) The impugned order dated 31.12.2012 and 13/18.12.2012 insofar as it relates to the applicant are quashed and set aside.
- “(ii) The respondents are directed to convene a review DPC to consider the case of the applicant at par with that of the said Lesley Jacob after having designed a suitable methodology for consideration.”

The respondents have now convened the DPC to be held on 28.10.2016. Mr. Mahendru submits that after consideration by the DPC, the

competent authority would require another four weeks to pass consequential orders based upon the recommendations of the DPC.

2. In this view of the matter, we allow the respondents to pass consequential orders within six weeks from 28.10.2016. With these directions, these contempt proceedings are dropped. However, in the event the respondents fail to do so, the applicant shall have the liberty to revive this contempt petition.

(V. N. Gaur)
Member (A)

(Justice Permod Kohli)
Chairman

/pj/